

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

**I.T.A. No. 34/Asr/2021
Assessment Year: 2011-12**

Sh. Jagjit Singh Brar,
S/o Sh. Inder Singh Brar,
Ward No. 13, Near S.K.
School, Karmiti Katcha
Road, Talwandi Bhai,
Ferozepur

[PAN: BIMPB 4848J]

(Appellant)

V. The Pr. Commissioner of
Income Tax-1, Amritsar

(Respondent)

Appellant by None
Respondent by Sh. Rohit Mehra, CIT DR

Date of Hearing : 25.08.2022
Date of Pronouncement : 01.09.2022

ORDER

Per Dr. M. L. Meena, AM:

This appeal has been filed by the assessee against the order of the Ld. Pr. Commissioner of Income Tax-1, Amritsar, dated 30/31.03.2021 in respect of AY 2011-12.

2. The Ld. Counsel for the assessee has filed an application dated 14.05.2022, requesting to withdraw the appeal.
3. The Ld. D.R. has no objection.
4. Accordingly, the Ld. Counsel is allowed to withdraw the appeal.
5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 01.09.2022

Sd/-
(Anikesh Banerjee)
Judicial Member

Sd/-
(Dr. M. L. Meena)
Accountant Member

GP/Sr./P.S.

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy

By Order